

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

PRESENT: HON'BLE SHRI K ANANTHA PADMANABHA SWAMY – MEMBER JUDICIAL

PRESENT: HON'BLE SHRI BINOD KUMAR SINHA – MEMBER TECHNICAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 12.03.2020 AT 10.30 AM

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|----------------------------------|-------------------------------|
| TRANSFER PETITION NO. | |
| COMPANY PETITION/APPLICATION NO. | CP(IB) NO. 110/7/HDB/2020 |
| NAME OF THE COMPANY | Capiot Softwatre Pvt Ltd |
| NAME OF THE PETITIONER(S) | Asiatic Gases Ltd & 54 Others |
| NAME OF THE RESPONDENT(S) | Capiot Softwatre Pvt Ltd |
| UNDER SECTION | 7 OF IBC |

Counsel for Petitioner(s):

| Name of the Counsel(s) | Designation | E-mail & Telephone No. | Signature |
|------------------------|-------------|--------------------------------------|------------|
| G. SUBASH | Advocate. | Subash_wat@yahoo.co.in 9032702007 | G. Subash. |
| | | | |

Counsel for Respondent(s):

| Name of the Counsel(s) | Designation | E-mail & Telephone No. | Signature |
|------------------------|-------------|--------------------------------|-------------|
| VASUDEVA ANUMUKONOT | Director | Vasuv@capiot.com 7032702709 | V. Vasudeva |
| | | | |

ORDER

Counsel for the Petitioner present and stated that the matter has been settled between the parties and filed terms of agreement by way of memo seeking leave for withdrawing the instant petition. Mr. Vasudeva Rao, Executive Director of the Corporate Debtor also signed the consent terms. The memo is taken on record which forms part of the order. Considering the terms agreed by parties and also endorsed the same along with memo, prayers are allowed and permission is accorded for withdrawing the CP. In view of the above, this Company Application bearing CP (IB) No.110/7/HDB/2020 is closed as withdrawn vide separate order.


MEMBER TECHNICAL


MEMBER JUDICIAL